

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 163/TT/2013

Subject : Approval of transmission tariff for 500 MVA, 400/220 kV ICT at Moga under the Augmentation of Transformation capacity in Northern Region- Part A for Tariff block 2009-14 period

Date of Hearing : 22.4.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 others

Parties present : Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Ms. Sangeeta Edwards, PGCIL
Shri R.B. Sharma, Advocate, BRPL
Shri Padamjit Singh, PSPCL
Shri T. P. S. Bawa, PSPCL

Record of Proceedings

The representative of the petitioner submitted as under:-

- (a) Investment approval was accorded for the project by the Board of Directors of the petitioner on 19.12.2012 and the project was scheduled to be commissioned within twenty two months from the date of approval, i.e., by 1.11.2014. The asset covered in the instant petition was commissioned on 1.7.2013. The instant petition was filed in August 2013 after the date of commercial operation;
- (b) Rejoinders to the replies of Jaipur Vidyut Vitran Nigam Ltd. and UPPCL have already been filed. Replies of BRPL and PSPCL have been received recently, and rejoinders to the same will be filed within two weeks.



2. Learned counsel for BRPL, Respondent No. 12, submitted that there is over-estimation of the cost of the project by the petitioner. He further submitted that other issues have been discussed in the reply dated 16.4.2014.

3. The representative of PSPCL, Respondent No. 6, submitted that as per investment approval, the instant petition is for determination of tariff for "Extension of 400/220 kV Moga Sub-station- 2x500 MVA, 400/220 kV transformer (as replacement for 2x250 MVA ICTs which will be refurbished and used as spare) along with 2 Nos. 220 kV line bays. The petitioner has enclosed minutes of the 30th meeting of the Standing Committee on Power System Planning of Northern Region which records that in view of the projected load growth in the area, PSTCL emphasized the urgent need of 2 Nos. 220 kV line bays at Moga Sub-station, and PGCIL agreed to provide these bays on priority. This shows that in addition to 500 MVA ICT at Moga, 2 Nos. 220 kV line bays were also to be provided, but Form-2 shows that the same have not been provided. This is therefore an incomplete system which cannot be fully utilized on account of 220 kV line bays not being provided.

4. The Commission directed the petitioner to submit the following, by 20.5.2014, with copies to the respondents:-

- (a) Details of the petition where transmission tariff for 2x250 MVA ICTs at Moga sub-station has been claimed;
- (b) Gross block corresponding to decapitalized asset and its cumulative depreciation as on date of decapitalisation;
- (c) The number of ICTs considered in the petition; and
- (d) Tariff form 5D.

5. The Commission further directed the petitioner to submit rejoinder to the replies of BRPL and PSPCL.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

